

MR. CHAIRMAN: Now, we will go to next item-Report of Committee on Private Members' Bills and Resolutions.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Chairman, I wanted to know.....

AN HON. MEMBER: Under what rule?

SHRI JYOTIRMOY BOSU: Under rule 376. Sir, I wanted to know the fate of the typed piece of paper which was given earlier to draw the attention of the House to the rude behaviour of the Assistant Press Secretary of Prince Charles. What has happened to that? Has it been thrown into the waste-paper basket or is it receiving attention?

MR. CHAIRMAN: Well, I am always considerate. Kindly allow me to conduct the business. Please cooperate with me.

14.56 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(TENTH REPORT)

SHRIMATI KRISHNA SAHI (Begusarai): Sir, I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

14.56 hrs.

STATEMENT RE: CORRECTION OF REPLY TO A SUPPLEMENTARY ON SQ NO. 757 DATE 30-7-80 REGARDING FINANCIAL ASSISTANCE TO MAHARASHTRA FOR POLICE HOUSING.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): During the supplementaries asked in the Lok Sabha in

reply given by me to Starred Question No. 757 regarding Financial Assistance to Maharashtra for Police Housing on 30th July, 1980, Shri R. K. Mhalgi, Member of this House had asked in a supplementary about the discontinuance in 1979-80 of Police Housing Scheme as a central Scheme. I had in reply inadvertently said that "It was discontinued by the previous Government. But the present Government has decided to revive it." The word "decided" which I had mentioned, represents "proposed".

2. The question of reviving the Police Housing Scheme was under very active consideration at the time when Starred Question No. 757 was replied in the Lok Sabha on 30th July, 1980. It was then expected that a decision in the matter would be taken very soon. However, due to certain unavoidable reasons the revival of Police Housing Scheme could not be decided so far. Hence the delay in making this correction statement.

14.58 hrs.

MATTERS UNDER RULE 377

(i) EFFECTIVE WORKING OF EMPLOYEES PROVIDENT FUND ORGANISATION

*SHRI C. PALANIAPPAN (Salem): The Employees Provident Fund organisation is not functioning properly and effectively in the interest of the workers. The Provident Fund dues of the labour are not settled immediately after the demise of the worker or after he retires. The provisions of the relevant Act are not all observed.

Under the Employees Provident Fund scheme there are three schemes: (1) Provident Fund; (2) Provident Fund Insurance Scheme which comes to the rescue of the dependents of the worker who passes away while in service; (3) Family pension scheme to the dependent of a deceased worker.

*The original speech was delivered in Tamil.

